

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Mention

C.P. No.461/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November 2017, 10.30 A.M

Name of the Company		Seimens Construction Tech Pvt.Ltd-Vs-Registrar of Companies, Jharkhand	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Krishnendu Mukherjee, Adv
2) Anindita Bhattacharjee, Adv

Petitioner

Krishnendu
Mukherjee
09/11/17.

ORDER


Ld. Counsel for the petitioner mentioned the matter for correction of typographical errors in the order dated 23/10/2017 wherein it was inadvertently mentioned "Registrar of Companies, West Bengal" instead of "Registrar of Companies, Jharkhand".

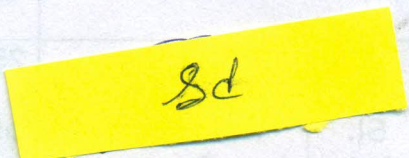
Therefore, in the order dated 23/10/2017 instead of "Registrar of Companies, West Bengal" it should be read as "Registrar of Companies, Jharkhand".

Since the order is being corrected today, petitioner is directed to serve the copy of the order along with the petition on the Registrar of Companies, Jharkhand within 7 days from today.

The above rectification of order has been made in terms of power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

Accordingly, the order dated 23/10/2017 in the matter stands rectified as above and this order shall form integral part of the order dated 23/10/2017.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)